

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:2012  
ANSWERED ON:13.12.2004  
DUES OF SUPER BAZAR  
Athawale Shri Ramdas

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) the number of bills of suppliers pending with the Super Bazar along with the amount involved therein and since when these are lying pending;
- (b) whether the Super Bazar did not abide by the conditions of payment thereby creating undue delay in payment to suppliers;
- (c) if so, the details thereof; and
- (d) the measures being taken by the Government to expedite payment of the pending bills?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) : As per the information made available by the liquidator of Super Bazar (a Multi State Cooperative Society (MSCS) under liquidation since July, 2002), the supplier's bills amounting to Rs. 25,56,68,890.00 are pending as on 30.11.2004. Most of the bills are pending for the last four years. The Super Bazar could not release the payment due to poor financial condition and shortage of funds.

2. As per the provisions of MSCS Act, 2002 the suppliers' dues are to be paid in accordance with their respective priority from the asset value of the Super Bazar.

3. The issue is subjudice and pending before the Hon'ble Supreme Court of India.

(b) & (c): As per the information received from the liquidator, Super Bazar there were various terms and conditions governing supplies and payments depending upon the supply of items. The terms of payment in most of the cases were 30 to 45 days' credit. In some cases, the terms of payment were either against realization from customers or against sell and return basis. The poor financial condition of Super Bazar was one of the main reasons for not releasing the payment to suppliers as per the terms and conditions.

(d) : The Super Bazar is under liquidation by the orders of Central Registrar of Cooperative Societies since July, 2002. The Government of India has no statutory liability towards the payment of creditors dues of Super Bazar. As per the provisions of MSCS Act payment of the supplier's dues are to be considered from the asset value of Super Bazar by the liquidator.